

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 127
CP No. 78(ND)/2016

IN THE MATTER OF:

Bahl Paper Mills Ltd. & Ors.

.... Applicant/petitioners

Vs.

M/s. Manila Resorts Pvt. Ltd. & Ors.

.... Respondents

Order under Sections 397/398 of the Companies Act

Order delivered on 17.07.2019

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant:

Mr. Anand Chibber, Sr. Adv. with Mr. Rakesh Kumar, Ms. Chetna Bisht, Mr. Heitish Raj Singh, Advs.

For the Respondent:

Mr. Peeyoosh Kalra & Mr. L.S. Aimol, Advs. for R-1
Mr. Manoj Khanna, Mr. Akash Kalia, Advs. for R-16
Mr. Febin M. Varghese, Adv. for R-3

ORDER

Due to paucity of time matter could not be heard. Accordingly, hearing is deferred to 28.08.2019.

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

Sd/-

(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)

17.07.2019
Aarti Makker